

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 8.8.96

CP 53/96 (OA 959/89)

Pamesh Babu Sharma

... Petitioner

Versus

Dr. P.S. Paroda and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr. S.K. Singh

For the Respondents

... _____

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Pamesh Babu Sharma, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, alleging that the respondents, by not adhering to the direction given in OA 959/89, decided on 30.10.95, have committed contempt of court.

2. We have heard the learned counsel for the petitioner and have gone through the records of the case.

3. The petitioner was respondent No.4 in the aforesaid OA and while deciding the OA it was observed that the official respondents in the OA can consider the experience of the petitioner on the post of T-6 for giving him any other suitable appointment including another post of T-6 if and when it falls vacant by specifically relaxing qualifications therefor in the peculiar circumstances of the case. There was no specific direction for considering the petitioner for the post of T-6 in case of any vacancy for it. The petitioner has already made a representation to the concerned authority in regard to his claim. In the circumstances, we find that no case of contempt is made out. This Contempt Petition is, therefore, dismissed.

(O.P. SHAFMA)

ADMINISTRATIVE MEMBER

C. J. (Gopal Krishna)

VICE CHAIRMAN

VK